



Crl.A.2538/2024

ITEM NO.48

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.2538/2024

NEETU @ TEETU

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 12-07-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Raj Kumar Yadav, Adv.
Mr. Ahmad Parvez, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s) Ms. Garima Prasad, Sr. Adv., AAG
Mr. Rajat Singh, AOR
Mr. Shantanu Singh, Adv.
Mr. Sarthak Chandra, Adv.
Ms. Nidhi Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 By our order dated 15 May 2024, we had directed the State to take an appropriate decision as regards the plea of the appellant (convict) for remission of sentence.

- 2 Ms Garima Prasad, the learned Additional Advocate General appearing for the State of Uttar Pradesh submitted that the State has not been able to take any decision on the plea of remission of sentence.
- 3 The appeal of the convict is pending before this Court.
- 4 The appellant is undergoing sentence for the offence of murder past eighteen years.
- 5 In such circumstances, we suspend the substantive order of sentence of life imprisonment passed by the trial court as affirmed by the High Court and order release of the appellant (convict) on bail subject to the terms and conditions that the trial court may deem fit to impose.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar